

(b) and (c). Two major projects, namely, Warna and Dudhganga and one medium project, namely, Janghamhatti are located in Kolhapur district.

(d) The projects have not been given investment clearance as the State Government is required to obtain forest clearance on Warna and Janghaamhatti and forest and environment clearance on Dudhganga. In addition, State is also required to review the hydrology and ensure availability of adequate funds on Janghamhatti.

#### **Dehiring Private Buses Under DTC Operation**

1242. SHRI MADAN LAL KHURANA: Will the Minister of SURFACE TRANSPORT be pleased to refer to the reply given to Unstarred Question No. 5066 on 27 August, 1987 and state:

(a) whether the implications of the directions of Allahabad High Court have since been examined and a decision as to how the same will apply on the private buses plying under D.T.C. has been taken;

(b) whether it is the sole responsibility of D.T.C. to provide a rapid and fast transportation system in Delhi;

(c) if so, the details thereof; and

(d) the steps proposed to be taken to tackle the ever growing congestion in the buses and the difficulties being experienced by the commuters of Delhi as compared to the commuters of Bombay and Calcutta?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) The decision of the Allahabad High Court was given in March, 1987 when the Motor Vehicles Act, 1939 was in force. The

above Act has been replaced by Motor Vehicles Act, 1988. In view of this the examination of the implications of the Allahabad High Court judgement was not pursued.

(b) No, Sir.

(c) Does not arise in view of (b) above.

(d) Unlike the cities of Bombay and Calcutta bus service is the main means of passenger transport available to the commuters of Delhi. DTC have not been able to meet fully the needs of the commuters. It, however, added 360 buses to its fleet, during the VII Plan and also improved its fleet utilisation as well as its vehicle utilisation. At the instance of the Delhi Administration, a study has been conducted on the introduction of a mass rapid transit system. The report of the study is now with the Ministry of Urban Development who are the nodal Ministry concerned.

[Translation]

#### **Committee to Look into the Functioning of Posts and Telegraph Department**

1243. SHRI THAN SINGH JATAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any Committee has been constituted by the Government to look into the functioning of the Posts and Telegraph Department;

(b) if so, the recommendations thereof;

(c) whether complaints have been received for defective functioning of the Posts and Telegraph services in the country;

(d) if so, the details thereof and action taken in this regard; and

(e) whether any special cell would be

constituted for the redressal of the complaints?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) and (b). No Committee is, at present constituted to look into the functioning of the Posts and Telegraph Department. A High Level Committee has, however, been recently set up for recommending the appropriate Organisational structure in the Telecommunication Department of Management of Telecom services in the country. The details thereof and the terms of reference are given in the copy of the Notification attached as Annexure.

(c) and (d). Complaints about the functioning of services are received. As and when such complaints are received, these are enquired into and suitable remedial action is taken wherever necessary.

(e) In the Department of Posts, a well organised Public Grievance Redressal Machinery is available at Headquarters, Circle, Regional Divisional and Gazetted Head Post Offices levels. Complaints against service can also be handed over at any Post Office in the country for free transmission to this concerned offices. Recently 'Dak Adalats' have been constituted to be held at Circle Headquarters on quarterly basis to hear the grievances of the Members of public in person.

On the Telecom side also, a special Public Grievances cell for the redressal of the complaints is already functioning under Director (Public Grievances).

## STATEMENT

### NOTIFICATION

Subject: Constitution of a High Level Committee for reorganisation of the Telecom Department.

No. 2-1/90-TCO. Telecom is a basic structure which is vital to the economic development of the country and national integration. To respond to the growing expectations of the people as well as the need for massive expansion and induction of high technology a more responsive structure to administer the telecom services was felt necessary and accordingly MTNL was created in April, 1986 and a Telecom Commission was formed in May, 1989. However, the duality of the structure seems to have created certain problems which need immediate attention of the Government. Hence it has become necessary to review the entire organisational structure and advise Government on the most appropriate structure for the management of Telecom Services over the next decade. Government has, therefore, decided to appoint a High Level Committee to look into these matters and to make recommendations.

2. The Members of the Committee are as follows:—

- |   |   |          |
|---|---|----------|
| 1. Dr. M.B. Ahreya, Management Expert                   | — | Chairman |
| 2. Shri V. Krishnamoorthy, Former Chairman, SAIL        | — | Member   |
| 3. Shri S.G. Pitroda, Chairman, Telecom Commission      | — | —do—     |
| 4. Shri N. Vittal, Secretary, Department of Electronics | — | —do—     |

- |   |   |        |
|---|---|--------|
| 5. Shri H.P. Wagle, Member (Services) Telecom Commission      | — | Member |
| 6. Shri M.P. Shukla, CMD, MTNL                                | — | —do—   |
| 7. Shri P.V. Desai, Controller General of Accounts, New Delhi | — | —do—   |
| 8. Shri O.P. Gupta, Representative of Labour                  | — | —do—   |
| 9. Shri M.R. Pal, Representative of Consumer Interest         | — | —do—   |

3. The terms of Reference of the Committee are as follows:

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To recommend the appropriate organisational structure in the Telecom Department for management of Telecom Services in the country with the following objectives:—

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|---|--|
| <p>(a) Upgradation of operating efficiency and customer services/relations.</p> <p>(b) Development of infrastructure of Telecom Services to meet growing needs of Industry, Commerce and Administration all over the country in a balanced and smooth manner.</p> <p>(c) Improvement of productivity and introduction of the technological changes.</p> <p>(d) Establishment of an effective regulatory frame work for existing and new value added telecom services.</p> <p>(e) Improvement in industrial harmony and quality of work life of telecom employees.</p> <p>(f) Raising of adequate resources to meet the massive expansion programme of telecom sector; and</p> | <p>(g) Commitment of Government to provide telecommunication services in Rural Areas and meet other social objectives.</p> <p>4. The Committee while making its recommendations will take into consideration the strength and weaknesses of the existing set up under the Telecom Commission, in particular the present structure consisting of Government department and MTNL the possible alternative models and associated financial and other implications, including impact on existing staff, public accountability of the essential service and other relevant factors such as national security. The structure should strike a proper balance between delegations of powers to the department and further to field formations and retention of controls with the Government in some critical areas especially in view of the answerability of the Government before the Parliament.</p> <p>5. The Committee may seek the help of any other personal or agencies in the discharge of its assignment . The Committee shall submit its report by 20th February, 1991.</p> <p>6. The non-official members of the</p> |
|---|--|

Committee would be entitled to travelling allowances as per Ministry of finance O.M. No. F. 6 (26)—E. IV dated 5.9.1960, as amended from time to time and other facilities necessary for carrying out the assignment.

Sd/-

(B.N. Bhagwat)

Additional Secretary to the Government of India

[English]

**Final Payment to Whole Life P.L.I. Policy Holders**

1244. SHRI KIRPAL SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of whole life Postal Life Insurance Policy holders who have crossed the age of eighty years;

(b) the number of such persons who have paid premium for full thirty-five years;

(c) whether the Government propose to give final payment to these persons in view of their age and without any financial loss to the Government; and

(d) if so, by what time, final payment is likely to be made to these persons?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) 924 whole life policy holders crossed the age of eighty years.

(b) 924 such persons have paid premium for full thirty five years.

(c) According to present contract conditions premia payment for whole life policies ceases on completion of 80 years of age or 35 years of payment of premia. Payment in such cases is made only on the death of insurant to his nominee. This position is proposed to be continued as any change in contract conditions is not viable.

(d) Since proposal is not viable the question of making payment to insurant does not arise.

[Translation]

**Issue of Commemorative Postal Stamp on Holkar Science College, Indore**

1245. SHRI RAMESHWAR PATIDAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to issue a commemorative postal stamp on the occasion of the centenary year of the Holkar Science College, Indore;

(b) if so, when; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) to (c). A Philatelic Advisory Committee functions to advise the Government about issue of commemorative/special postage stamps. The proposal to bring out a commemorative stamp on the occasion of the centenary of Holkar Science College, Indore was placed before the Committee for consideration but could not be recommended.